

Act - VI

পঞ্জীকৃত নম্বৰ - ৭৮৬/৯৭

Registered No. 768/97

অসম



ৰাজপত্ৰ

সত্যমেব জয়তে

# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 139 Dispur, Friday, 30th June, 2006, 9th Asadha, 1928 (S.E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 29th June, 2006

**No. LGL.196/2005/28.--**The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VI OF 2006

(Received the assent of the Governor on 26th June, 2006)

**THE ASSAM REPEALING ACT, 2006**

**AN  
ACT**

to repeal the Assam Right to Information Act, 2001.

**Preamble**

Whereas it is expedient to repeal the Assam Right to Information Act, 2001. **Assam Act IX of 2002.**

It is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :-

**Short title and commencement.**

1. (1) This Act may be called the Assam Repealing Act, 2006.

(2) It shall come into force at once.

**Repeal of Assam Act IX of 2002.**

2. The Assam Right to Information Act, 2001 shall stand repealed. **Assam Act IX of 2002.**

**Repeal and saving.**

3. (1) The Assam Repealing Ordinance, 2006 is hereby repealed. **Assam Ordinance I of 2006.**

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act.

M. K. DEKA,  
Commissioner & Secy. to the Govt. of Assam,  
Legislative Department.